

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, August 1, 2022/Sravana 10, 1944 (Saka)

No. 187

11.00 A.M.

1. *Felicitation by the Speaker

The Speaker, on his behalf and on behalf of the House, congratulated Ms. Saikhom Mirabai Chanu, Shri Jeremy Lalrinnunga and Shri Achinta Sheuli for winning Gold Medals: Shri Sanket Sargar and Ms. Bindyarani Devi for winning Silver medals; and Shri Gururaja Poojary for winning Bronze Medal in Birmingham Commonwealth Games, 2022.

2. Questions

Due to interruptions, Starred Questions could not be called for oral answers. Starred Question Nos. 201-220 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2301–2530 would be printed in the official report for the day.

3. *Observation by the Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

*(Due to interruptions Lok Sabha adjourned at 11.05 A.M.
and re-assembled at 12.00 Noon)*

*Original in Hindi. For details, please see the debates of the day.

12.00 Noon**4. Papers laid on the Table**

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Companies (Indian Accounting Standards) Amendment Rules, 2022 published in Notification No. G.S.R.255(E) published in Gazette of India dated 4th April, 2022.
- (ii) The Companies (Accounts) Second Amendment Rules, 2022 published in Notification No. G.S.R.235(E) published in Gazette of India dated 31st March, 2022.
- (iii) The Companies (Management and Administration) Amendment Rules, 2022 published in Notification No. G.S.R.279(E) published in Gazette of India dated 6th April, 2022.
- (iv) The Companies (Incorporation) Amendment Rules, 2022 published in Notification No. G.S.R.291(E) published in Gazette of India dated 8th April, 2022.
- (v) The Companies (Registration of Charges) Amendment Rules, 2022 published in Notification No. G.S.R.320(E) published in Gazette of India dated 27th April, 2022.

- (vi) The Companies (Share Capital and Debentures) Amendment Rules, 2022 published in Notification No. G.S.R.335(E) published in Gazette of India dated 4th May, 2022.
- (vii) The Companies (Prospectus and Allotment of Securities) Amendment Rules, 2022 published in Notification No. G.S.R.338(E) published in Gazette of India dated 5th May, 2022.
- (viii) The Companies (Incorporation) Second Amendment Rules, 2022 published in Notification No. G.S.R.363(E) published in Gazette of India dated 20th May, 2022.
- (ix) The Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2022 published in Notification No. G.S.R.401(E) published in Gazette of India dated 30th May, 2022.
- (x) The Companies (Accounts) Third Amendment Rules, 2022 published in Notification No. G.S.R.407(E) published in Gazette of India dated 31st May, 2022.
- (xi) The Companies (Appointment and Qualification of Directors) Amendment Rules, 2022 published in Notification No. G.S.R.410(E) published in Gazette of India dated 1st June, 2022.
- (xii) The Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2022 published in Notification No. G.S.R.436(E) published in Gazette of India dated 9th June, 2022.
- (xiii) The Companies (Appointment and Qualification of Directors) Second Amendment Rules, 2022 published in Notification No. G.S.R.439(E) published in Gazette of India dated 10th June, 2022.

- (xiv) The National Financial Reporting Authority Amendment Rules, 2022 published in Notification No. G.S.R.456(E) published in Gazette of India dated 17th June, 2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (ii) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 64 of the Competition Act, 2002:-
- (i) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2022 published in Notification No. F. No. CCI/CD/Amend/Comb. Regl./2022 in Gazette of India dated 1st April, 2022.
- (ii) The Competition Commission of India (General) Amendment Regulations, 2022 published in Notification No. L-3(2)/Regl-Gen.(Amdt.)/2022/CCI in Gazette of India dated 8th April, 2022.
- (iii) The Competition Commission of India (Procedure for Engagement of Experts and Professionals) Amendment Regulations, 2022 published in Notification No. F. No. A-12015/01/2022HR/CC in Gazette of India dated 12th April, 2022.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Lead Stabilizer in Polyvinyl Chloride (PVC) Pipes and Fittings (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.334(E) in Gazette of India dated 4th May, 2022 under Section 26 of the Environment (Protection) Act, 1986.
- (6) A copy of the Forest (Conservation) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.480(E) in Gazette of India dated 28th June, 2022 under sub-section (2) of Section 4 of the Forest (Conservation) Act, 1980.
- (7) A copy of Notification No.G.S.R.345(E) (Hindi and English versions) published in Gazette of India dated 10th May, 2022, regarding 'Sale & Use of Petcoke in Lime Kilns' under Sections 5 & 25 of the Environment (Protection) Act, 1986.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Environment (Protection) Act, 1986:-
 - (i) S.O.1947(E) published in Gazette of India dated 26th April, 2022, regarding reconstitution of West Bengal Coastal Zone Management Authority.

- (ii) S.O.2090(E) published in Gazette of India dated 5th May, 2022, regarding amendment in Island Protection Zone.
- (iii) S.O.2095(E) published in Gazette of India dated 5th May, 2022, regarding amendment in Island Coastal Regulation Zone.
- (iv) S.O.2194(E) published in Gazette of India dated 12th May, 2022, regarding reconstitution of National Coastal Zone Management Authority.
- (v) S.O.1807(E) published in Gazette of India dated 12th April, 2022, regarding validity of Environmental Clearance.
- (vi) S.O.1886(E) published in Gazette of India dated 20th April, 2022, decentralising the EC process for facilitating clearances at State level.
- (vii) S.O.1953(E) published in Gazette of India dated 27th April, 2022, regarding exclusion of ropeway projects for requirement of environmental clearance.
- (viii) S.O.2163(E) published in Gazette of India dated 9th May, 2022, regarding streamline the process of the public hearing by reducing undue delay.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society of Mumbai, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society of Mumbai, Mumbai, for the year 2020-2021.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2020-2021.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2020-2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the years 2019-2020 and 2020-2021.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2020-2021.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2020-2021.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2020-2021.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of the 38th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, July, 2022.
- (2) A copy of the Securities and Exchange Board of India (Employees' Service)(Second Amendment) Regulations, 2022 (Hindi and English versions)

published in Notification No. F. No. SEBI/LAD-NRO/GN/2022/87 in Gazette of India dated 22nd June, 2022 under section 31 of the Securities and Exchange Board of India Act, 1992.

(3) A copy of the Circular No. 12 of 2022 (Hindi and English versions) dated 16th June, 2022 guidelines for removal of difficulties under sub-section (2) of Section 194R of the Income-tax Act, 1961.

(4) A copy of the Circular No. 13 of 2022 (Hindi and English versions) dated 22nd June, 2022 guidelines under sub-section (6) of Section 194S of the Income -tax Act, 1961.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-

(i) The Income-tax (19th Amendment) Rules, 2022 published in Notification No. G.S.R.463(E) in Gazette of India dated 21st June, 2022, together with an explanatory memorandum.

(ii) The Income-tax (20th Amendment) Rules, 2022 published in Notification No. G.S.R.482 in Gazette of India dated 30th June, 2022, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R.505(E) dated 1st July, 2022.

(iii) The Income-tax (22nd Amendment) Rules, 2022 published in Notification No. G.S.R.537(E) in Gazette of India dated 12th July, 2022, together with an explanatory memorandum.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

(i) G.S.R.429(E) published in Gazette of India dated 7th June, 2022, together with an explanatory memorandum seeking to provide waiver of interest for specified electronic commerce operators for specified tax periods.

- (ii) G.S.R.541(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 11/2017-Central Tax (Rate) so as to notify CGST rates of various services as recommended by GST Council in the 47th meeting held on 28th and 29th June, 2022.
 - (iii) G.S.R.544(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) so as to implement recommendations made by GST Council in the 47th meeting held on 28th and 29th June, 2022.
 - (iv) G.S.R.547(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 13/2017-Central Tax (Rate) so as to implement recommendations made by GST Council in the 47th meeting held on 28th and 29th June, 2022.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) The Customs Brokers Licensing (Amendment) Regulations, 2022 published in Notification No.G.S.R.471(E) in Gazette of India dated 24th June, 2022, together with an explanatory memorandum.
 - (ii) The Sea Cargo Manifest and Transhipment (First Amendment) Regulations, 2022 published in Notification No.G.S.R.483(E) in Gazette of India dated 30th June, 2022, together with an explanatory memorandum.
 - (iii) G.S.R.248(E) published in Gazette of India dated 31st March, 2022, together with an explanatory memorandum extending the exemption from Integrated Tax and Compensation Cess upto 30.06.2022 on goods imported under Advance Authorisation and Export Promotion Capital Goods Schemes.

(iv) G.S.R.539(E) published in Gazette of India dated 12th July, 2022, together with an explanatory memorandum seeking to amend notification No. 50/2017-Customs dated 30.06.2017.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.510(E) published in Gazette of India dated 4th July, 2022 together with an explanatory memorandum seeking to exempt Central Excise Duty and other applicable cess on E12 and E15 Fuel, that is a blend consisting of the specified percentage of motor spirit, (commonly known as petrol) (88%/85%) on which appropriate duties of Excise (including applicable cess) have been paid and specified percentage of ethanol (12%/15%) on which applicable GST has been paid and conforming to standard IS 17586 and to change the description of Bio-diesel so as to extend the exemption to high-speed diesel blended with biodiesel produced from all sources.
- (ii) G.S.R.534(E) to G.S.R.536(E) published in Gazette of India dated 12th July, 2022 together with an explanatory memorandum seeking to exempt Central Excise Duty and other applicable cess on E12 and E15 Fuel, that is a blend consisting of the specified percentage of motor spirit, (commonly known as petrol) (88%/85%) on which appropriate duties of Excise (including applicable cess) have been paid and specified percentage of ethanol (12%/15%) on which applicable GST has been paid and conforming to standard IS 17586 and to change the description of Bio-diesel so as to extend the exemption to high-speed diesel blended with biodiesel produced from all sources.

(9) A copy of Notification No. G.S.R.533(E) (Hindi and English versions) published in Gazette of India dated 12th July, 2022, together with an explanatory memorandum seeking to amend the name of Country of Export from 'Singapore' to 'Any country including Indonesia' for the producer 'PT, ENERGI SEJAHTERA MAS' and exporter 'Sinarmas CESP A Pte. Which imposed Anti-dumping duty on imports of Saturated Fatty Alcohols' from Indonesia, Malaysia, Thailand and Saudi Arabia under sub-section 7 of Section 9A of the Customs Tariff Act, 1975.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- (i) G.S.R.542(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 08/2017-Integrated Tax (Rate) so as to notify IGST rates of various services as recommended by GST Council in the 47th meeting held on 28th& 29th June, 2022.
- (ii) G.S.R.545(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 09/2017-Integrated Tax (Rate) so as to notify IGST rates of various services as recommended by GST Council in the 47th meeting held on 28th& 29th June, 2022.
- (iii) G.S.R.548(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 10/2017-Integrated Tax (Rate) so as to notify IGST rates of various services as recommended by GST Council in the 47th meeting held on 28th& 29th June, 2022.

(11) A copy each of the following Notifications (Hindi and English versions) Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

- (i) G.S.R.543(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 11/2017-Union Territory Tax (Rate) so as to notify UTGST rates of various services as recommended by GST Council in the 47th meeting held on 28th and 29th June, 2022.
- (ii) G.S.R.546(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 12/2017-Union Territory Tax (Rate) so as to implement recommendations by GST Council in the 47th meeting held on 28th and 29th June, 2022.
- (iii) G.S.R.549(E) published in Gazette of India dated 13th July, 2022, together with an explanatory memorandum seeking to amend notification No. 13/2017-Union Territory Tax (Rate) so as to implement recommendations by GST Council in the 47th meeting held on 28th and 29th June, 2022.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Skill Development Agency, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Skill Development Agency, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

National Council for Vocational Education and Training, New Delhi, for the years 2019-2020 and 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Vocational Education and Training, New Delhi, for the years 2019-2020 and 2020-2021.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tibet House, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tibet House, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tibet House, New Delhi, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2019-2020.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2019-2020, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.48(E) in Gazette of India dated 28th January, 2021 under sub-section

(4) of Section 38 of the Ancient Monuments and Archaeological Sites Remains Act, 1958.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dattopant Thengadi National Board for Workers Education and Development (Erstwhile-Central Board for Workers Education), Nagpur, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. N-12/13/01/2019-P&D (Hindi and English versions) published in Gazette of India dated 1st April, 2022 regarding ESIC COVID-19 Relief Scheme under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948.

The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan Punjab, Mohali, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha Abhiyan Punjab, Mohali, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Samagra Shiksha, Kavaratti, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Lakshadweep Samagra Shiksha, Kavaratti, for the year 2020-2021, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Samagra Shiksha, Kavaratti, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh School Education Society (Samagra Shiksha), Shimla, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh School Education Society (Samagra Shiksha), Shimla, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2020-2021.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Samagra Shiksha Mission, Kolkata, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paschim Banga Samagra Shiksha Mission, Kolkata, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Mizoram, Aizawl, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Mizoram, Aizawl, for the year 2020-2021.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the of the North Eastern Handicrafts and Handlooms Development Corporation

Limited, Guwahati, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Nagaland, Dimapur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Nagaland, Dimapur, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Technology Durgapur, Durgapur, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Goa, Goa, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (9) above.

- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2020-2021, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2020-2021.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Indore, Indore, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Indore, Indore, for the year 2020-2021.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Nagpur, Nagpur, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Nagpur, Nagpur, for the year 2020-2021.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2020-2021.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Raipur, Raipur, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2020-2021.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Jammu, Jammu, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Jammu, Jammu, for the year 2020-2021.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2020-2021.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Hamirpur, Hamirpur, for the year 2020-2021.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Hamirpur, Hamirpur, for the year 2020-2021.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2020-2021.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Hazratbal, for the year 2020-2021, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Hazratbal, for the year 2020-2021.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Meghalaya, Shillong, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Meghalaya, Shillong, for the year 2020-2021.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Karaikal, for the year 2020-2021.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2020-2021.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology

Delhi, New Delhi, for the year 2020-2021.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Andhra Pradesh, Taepalligudem, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Andhra Pradesh, Taepalligudem, for the year 2020-2021.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2020-2021.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2020-2021.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2020-2021.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Mandi, Mandi, for the year 2020-2021.
- (44) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Dharwad, Dharwad, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Dharwad, Dharwad, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Dharwad, Dharwad, for the year 2020-2021.
- (46) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year

2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2020-2021.
- (48) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2020-2021, together with Audit Report thereon.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2020-2021.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy of the University Grants Commission (Fitness of Open Universities for grants) (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.359(E) in Gazette of India dated 19th May, 2022 under Section 28 of the University Grants Commission Act, 1956.
- (54) A copy of the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2022 (Hindi and English versions)

published in Notification No. F. No. CA/431/2022/MSAE(Regulations) in Gazette of India dated 30th June, 2022 under sub-section (3) of Section 45 of the Architects Act, 1972.

(55) A copy of the All India Council for Technical Education (Group 'A', 'B' and 'C' posts) Recruitment Regulations, 2022 (Hindi and English versions) published in Notification No. 3-24/Admn/Estt./Amend/RRs/2011/Vol.I in Gazette of India dated 27th May, 2022 under Section 24 of the All India Council for Technical Education Act, 1987.

(56) A copy of the Indian Institute of Management Udaipur Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. 8-9/2021-TS.V. in Gazette of India dated 26th March, 2022 under Section 37 of the Indian Institute of Management Act, 2017.

The Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Financing Infrastructure and Development, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2021-2022.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2021-2022, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2021-2022.
- (3) A copy of the Report (Hindi and English versions) on the performance of

Export-Import Bank of India, Mumbai, for the year 2021-2022.

(4) A copy of the Insurance Regulatory and Development Authority (Salary and Allowances payable to and other terms and conditions of service of Chairperson and other members) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.461(E) in Gazette of India dated 21st June, 2022 under sub-section (3) of Section 114A of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(5) A copy of the Life Insurance Corporation of India (Payment of Gratuity to the Chief Executive and Managing Directors) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.437(E) in Gazette of India dated 9th June, 2022 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(6) A copy of the National Bank for Financing Infrastructure and Development General (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.580(E) in Gazette of India dated 15th July, 2022 under Section 33 of the National Bank for Financing Infrastructure and Development Act, 2021.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

- (i) The Pension Fund Regulatory and Development Authority (Form of Annual Statement of Accounts and Records) Amendment Rules, 2022 published in Notification No. G.S.R.521(E) in Gazette of India dated 6th July, 2022.
- (ii) The Pension Fund Regulatory and Development Authority(Employees' Service)(Amendment) Regulations, 2022

published in Notification No. PFRDA/12/RGL/139/11 in Gazette of India dated 13th April, 2022.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-

(i) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022 published in Notification No. S.O.3026(E) in Gazette of India dated 1st July , 2022.

(ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2022 published in Notification No. S.O.3027(E) in Gazette of India dated 1st July , 2022.

(iii) The UCO Bank (Officers') Service (Amendment) Regulations, 2020 published in Notification No. F. No. HO/EST/2021-22/297 in Gazette of India dated 31st March, 2022

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (11) of Section 45 of the Banking Regulations Act, 1949:-

(i) The Punjab and Maharashtra Co-operative Bank Limited (Amalgamation with Unity Small Finance Bank Limited) Scheme, 2022 published in Notification No. G.S.R.45(E) in Gazette of India dated 25th January, 2022.

(ii) The Lakshmi Vilas Bank Limited (Amalgamation) with DBS Bank India Limited) Scheme, 2020 published in Notification No. G.S.R.731(E) in Gazette of India dated 25th November, 2020.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (9) above.

(11) A copy of the RBI Employees' Gratuity and Superannuation Fund (Amendment) Regulations, 2021(Hindi and English versions) published in

Notification No. F. No. CSBD/Funds/S57/05.12.003/2022-23 in Gazette of India dated 6th May, 2022 under sub-section (4) of Section 58 of the Reserve Bank of India Act, 1934.

(12) A copy of the Notification No. S.O.3035(E) (Hindi and English versions) published in Gazette of India dated 4th July, 2022 applying certain provisions of the Act in International Financial services Centre with exceptions, modifications and adaptations under sub-section (3) of Section 114 of the Insurance Act, 1938.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 17 of the General Insurance Business (Nationalisation) Act, 1972:-

- (i) The United India Fire and General Insurance Company Limited (Merger) Amendment Scheme, 2022 published in Notification No. S.O.1821(E) in Gazette of India dated 13th April, 2022.
- (ii) The National Insurance Company Limited (Merger) Amendment Scheme, 2022 published in Notification No. S.O.1822(E) in Gazette of India dated 13th April, 2022.
- (iii) The Oriental Fire and General Insurance Company Limited (Merger) Amendment Scheme, 2022 published in Notification No. S.O.1823(E) in Gazette of India dated 13th April, 2022.

5. Report of Committee on Public Undertakings

Shri Santosh Kumar Gangwar presented the 17th Report (Hindi and English versions) of the Committee on Public Undertakings on 'Avoidable loss due to extension of loan in terminated projects relating to India Infrastructure Finance Company Limited (IIFCL) based on C&AG Audit Para No. 5.2 of Report No. 18 of 2020'.

6. Final Action Taken Statements of the Standing Committee on Chemicals & Fertilizers

Shrimati Aparupa Poddar laid on the Table Four Final Action Taken Statements (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in the following Action Taken Reports of the Standing Committee on Chemicals & Fertilizers (2021-22):-

- (1) Twenty-fifth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Twentieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' (Department of Fertilizers).
- (2) Twenty-sixth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Nineteenth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' (Department of Chemicals and Petrochemicals).
- (3) Twenty-seventh Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Sixteenth Report (Seventeenth Lok Sabha) on 'Demand and Availability of Petrochemicals including Import and Exports' (Department of Chemicals and Petrochemicals).
- (4) Twenty-eighth Action Taken Report (Seventeenth Lok Sabha) on the recommendations of the Committee contained in their Twenty-first Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22)' (Department of Pharmaceuticals).

12.04 P.M.**7. Statements by Ministers**

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/ Observations contained in the 274th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on action taken by the Government on the Recommendations/ Observations contained in the 271st Report of the Committee on 'Fellowships, Scholarships, Grants, Pensions and Schemes administered by the Ministry of Culture' pertaining to the Ministry of Culture.
- (2) The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 337th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2022-23) pertaining to the Department of Higher Education, Ministry of Education.

12.05 P.M.**8. Government Bill – Introduced**

The Central Universities (Amendment) Bill, 2022

*(Due to interruptions, Lok Sabha adjourned at 12.06 P.M.
and re-assembled at 2.01 P.M.)*

2.01 P.M.**9. Observation by the Speaker**

The Speaker *appealed to Members to uphold Parliamentary tradition.

Shri Adhir Ranjan Chowdhury and #Shri Pralhad Joshi also spoke.

The Speaker *emphasized the need to maintain the dignity of the House.

Thereafter, #Shri Pralhad Joshi moved motion regarding revocation of the suspension of members with immediate effect, who were suspended from the service of the House for the remainder of the Session on 25th July, 2022.

The motion was put to vote and adopted.

2.17 P.M.**10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagannath Sarkar regarding constitution of district Development Coordination and Monitoring Committees in West Bengal.
- (2) Dr. Ramesh Chand Bind regarding establishment of a 100-bedded Hospital under National Health Mission in Bhadohi district, Uttar Pradesh.
- (3) Shri Kunwar Pushpendra Singh Chandel regarding setting up of Cultural Centre for Alha, a folk song of Bundelkhand.
- (4) Shri Jual Oram regarding conversion of the Jharsuguda Airport from UDAN Scheme to General Category.

*Original in Hindi. For details, please see the debates of the day.

Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

- (5) Shri Rajendra Agrawal regarding No objection Certificate for Kidney transplantation.
- (6) Shri Bidyut Baran Mahato regarding stoppage of train Nos. 18030 and 18615 at Chakulia Railway station and introduction of direct train from Tatanagar to Buxar and Deen Dayal Upadhyay junction.
- (7) Shri Jayant Sinha regarding impending drought condition in Jharkhand.
- (8) Shri Ashok Mahadeorao Nete regarding compensation to farmers and people affected by heavy rains in Gadchiroli-Chimur parliamentary constituency, Maharashtra.
- (9) Shri Janardan Singh Sigriwal regarding setting up of a centre of National Institute of Electronics & Information Technology in Maharajganj parliamentary Constituency, Bihar.
- (10) Smt. Sandhya Ray regarding six-laning of Gwalior-Bhind-Etawah National Highway.
- (11) Shri Dushyant Singh regarding implementation of Jal Jeevan Mission in Rajasthan.
- (12) Shri Anto Antony regarding Legislations on Ecologically Sensitive Zones.
- (13) Shri Hibi Eden regarding threats being posed by Sea erosion.
- (14) Dr. M. K. Vishnu Prasad regarding completion of the Tindivanam-Tiruvannamalai new railway line project.
- (15) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding grant of adequate funds for archaeological excavations in Tamil Nadu.
- (16) Shri Bellana Chandra Sekhar regarding incorporation of a comprehensive crop diversification model.
- (17) Smt. Aparupa Poddar regarding grant of an additional attempt for UPSC examination aspirants affected by Covid-19.
- (18) Shri Sunil Kumar regarding need to restore the operation of train between

Narkatiaganj and Bhikhna Thori in Bihar.

- (19) Ms. Chandrani Murmu regarding participation of Members of Parliament in Public hearings pertaining to Environmental issues.
- (20) Shri Kunwar Danish Ali regarding service condition of Scientists working in DRDO.
- (21) Shri Shrinivas Dadasaheb Patil regarding utilisation of sugarcane stubble for production of energy.
- (22) Shri Bharatsinhji Shankarji Dabhi regarding construction of a footover bridge and stoppage of trains at Siddhpur railway station in Patan parliamentary constituency, Gujarat.

2.17 P.M.

11. Postponement of Government Bill

§Shri Arjun Ram Meghwal requested the Speaker that the consideration and passing of the Government Bill listed at item No. 19 in today's List of Business might be postponed and instead discussion under Rule 193 listed at item No. 20 be taken up.

The House agreed.

§ Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture

2.18 P.M.

12. Discussion under Rule 193

Shri Manish Tewari raised a discussion on price rise.

Time Permissible: 2 Hrs.
Time Taken: 6 Hrs. 25 Mts.

The following members took part in the discussion:-

1. Shri Nishikant Dubey
2. Smt. Kanimozhi Karunanidhi
3. Dr.(Smt.) Kakoli Ghosh Dastidar
4. Shri Kaushalendra Kumar
5. Smt. Sangeeta Azad
6. Shri Nama Nageswara Rao
7. Shri Pinaki Misra
8. Smt. Supriya Sadanand Sule
9. Shri Bharat Ram Margani
10. Shri Uday Pratap Singh
11. Shri Kalyan Banerjee
12. Ms. S. Jothi Mani
13. Shri Jayadev Galla
14. Adv. A.M. Ariff
15. Smt. Jaskaur Meena
16. Shri E.T. Mohammed Basheer
17. Dr. S.T. Hasan
18. Shri Jayant Sinha
19. Shri Hasnain Masoodi
20. Smt. Harsimrat Kaur Badal
21. Shri Asaduddin Owaisi

22. Shri Pallab Lochan Das
23. Shri Hanuman Beniwal
24. Shri N.K. Premachandran
25. Dr. Sujay Radhakrishna Vikhepatil
26. Dr. DNV Senthilkumar S.
27. Smt. Geetha Viswanath Vanga
28. Shri Thomas Chazhikadan
29. Shri Saumitra Khan
30. Shri Ram Shiromani Verma
31. Shri Adhir Ranjan Chowdhury

%Smt. Nirmla Sitharaman replied to the debate.

The discussion was concluded.

8.43 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 2nd August, 2022.)

UTPAL KUMAR SINGH
Secretary General